

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:740

ANSWERED ON:05.12.2003

INCREASE IN THE JUDGES STRENGTH IN THE HIGH COURTS

ADHIR RANJAN CHOWDHURY;AJAY CHAKRABORTY;AVSM, BRIG.(RETD.) KAMAKHYA PRASAD SINGH DEO;NARESH KUMAR PUGLIA;SHYAMA SINGH

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government have taken a decision to raise the existing strength of judges in various High Courts in the country;
- (b) if so, the details thereof,High Court-wise;
- (c) the total administrative expenditure likely to be incurred after appointment of these judges; and
- (d) its impact on clearing the backlog of pending cases in various High Courts?

Answer

MINISTER OF STATE FOR LAW AND JUSTICE (SHRI P.C. THOMAS)

(a) Yes, Sir.

(b) A statement is enclosed.

(c) The expenditure is to be met by the respective State Governments where the High Court is located.As such, no details are maintained by the Union Government about the increase in expenditure.

(d) The additional posts have been proposed to be created in High Courts with a view that the maincases pending over two years as on 31.12.2002 will be cleared within the next three years.

Statement in reply to parts (a) and (b) of of the Lok Sabha Unstarred Question No.740 due for answer on 05.12.2003

Sl.No. High Court Proposed increase of Judge strength

1	Calcutta	13
2	Chhattisgarh	02
3	Delhi	03
4	Gauhati	08
5	Himachal Pradesh	01
6	Kerala	11
7	Madhya Pradesh	13
8	Madras	05
9	Orissa	11
10	Patna	12
11	Punjab & Haryana	13
12	Uttaranchal	02

Total 94